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F. No. 14-03/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-03/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,

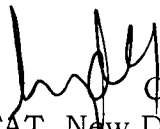
Please refer to RTI application of Shri/Smt. Kedar Agrawal (No. NIL dated 14.01.2019) **received** in this office on 21.01.2019, under RTI Act 2005, the information received from **Dy. Registrar (Customs Branch)**, containing 58 pages is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. 58x02=116 (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 05.02.2019

To,

1. Sh. Kedar Agrawal,
F9, 10, Silver Place,
Opposite Yeshwant Stadium,
Dhantoli, Nagpur-440012

d/c



CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH

(5)

I.D.No.14-03/2019
Dated : 04.02.2019

Subject :- R.T.I. Ref application No.. Nil dated 14.01.2019 filed
by Sh. Kedar Agrawal(CPIO ID NO. 14-03/2019 dated 22.01.2019) .

With reference to the subject RTI application, the parawise information
is as under:-


1. Please find enclosed herewith copy of appeal memo .statement of facts
and ground of appeals in respect of appeal No. ST/51921/2014 consisting
of 50 pages from pagea No. 1-50.
2. As per the available record of appeal No.ST/51921/2014 , there is no reply
available in the file appeal folder..
3. Copy of Final order No.ST/A/52745-52749/2016 dated 29.07.2016
consisting of 8 pages . the pages No, from 51-58 is enclosed.

The CPIO is requested to transmit the same to the applicant.

Encl: 58 pages.


Deputy Registrar
Customs Branch

To.
CPIO,CESTAT,
Delhi


54/02/19

(2)

F. No. 14-03/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-03/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. Kedar Agrawal (No. NIL dated 14.01.2019) **received** in this office on 21.01.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-03/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 05.02.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated: 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.
2. RTI applications applied which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.
3. Provide the requisite information, directly to the applicant or to the RTI section, if not excluding any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.

Encl: As above.

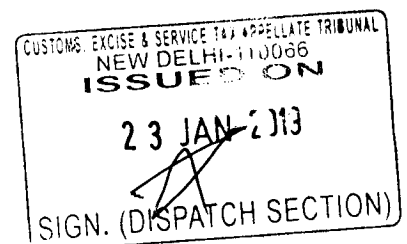

CPIO
CESTAT New Delhi
Date: 22.01.2019

For Compliance:

1. Dy. Registrar, Customs & S.T. CESTAT, N.D.

Copy to: for information)

1. Sh. Kedar Agrawal,
28, 1st Floor, 1st Place,
Opposite Yeshwant Chhatrum,
Dhandoli, Nagpur-462002



The Right to Information Act, 2005

Form A [See rule 3 (1)]

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To
**The State Public Information Officer,
CESTAT,
Delhi Bench,
New Delhi**

CPIOID NO. = 14-03/2019 (CESTAT)

1. Full name of the applicant: Kedar Agrawal

2. **Address:** Kedar Agrawal, F9,10, Silver Palace, Opposite Yeshwant Stadium,
Dhantoli, Nagpur

Phone: 9890277789 **Email:** samiragrawal2000@gmail.com

3. Particulars of information required:-

(i) Subject matter of information: Compliance of Court Order

(ii) The period to which the information relates: 2016-17

(iii) Description of the information required:

A case between Singh Transporters V/s Commissioner of Central Excise & Service Tax, Raipur was decided by CESTAT, Delhi Bench, vide Order No. STA 51921 dated 29/07/2016.

Kindly Provide the following information:

1. **Copy of the submission of Statement of Facts & Grounds of Appeal of the Appellant i.e. Singh Transporters.**

2. **Copy of the reply filed by the Department.**

3. **Copy of the Order of Tribunal in Case No: STA 51921 Dated 29/07/2016.**

(iv) Whether information is required by post or in person: **Post**

(v) In case by post (Ordinary, Registered or Speed): **Speed Post**

4. Whether the applicant is below poverty line: **NO**

We are ready to pay all the charges for the same.

Place: Nagpur

Date: 14/01/2019

Signature of the Applicant

The fees for filing RTI is attached to this application

RA
21/01/19